BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 178/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

Name of the Company:

Small Industries Development Bank of India.

V/s.

ALPS Leisure Holidays Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NIPUN SINGHVI Adv Applicant

2. VISHAL DAVE

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ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Financial Creditor/Petitioner. Learned Advocate Mr. Sandeep Bhatt present for Respondent.

Translated copies filed.

Learned Counsel appearing for Respondent stated that steps are being taken to convince Kotak Mahindra Bank to take over all the debts of Corporate Debtor including the debt of petitioner, if any.

As a last chance for hearing before admission, list the matter on 09.02.2018.

Janor Janor Kanor Kanor

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 16th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL